

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India)
(Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KATARIYA PET PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Katariya Pet Private Limited
2.	Date of incorporation of corporate debtor	30.09.2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999PN2016PTC166634
5.	Address of the registered office and principal office (if any) of corporate debtor	Gat No.3/4/1A, MilkatNo.2253, Handewadi Road, Opp Indian Oil Petrol Pump, Behind Samriddhi Hotel, UruliDevachi Road, Katraj-bypass Road, Taluk Haveli, Pune, Maharashtra - 421 308.
6.	Insolvency commencement date in respect of corporate debtor	Order dated 6 th December 2019 of which order received over the mail on 28.01.2020
7.	Estimated date of closure of insolvency resolution process	26.07.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Megha Agrawal Reg.No.: -IBBI/IPA/-001/IP-P-01456/2018-2019/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: -001, Shivranjini Apartments, In Circle of Congress Nagar Garden, Congress Nagar, Nagpur-400012. E-mail:- megs9june@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: -13, 2 nd floor, NKY Towers, Wardha Road, Nagpur-440010. E-mail:- cirp.katariyapet@gmail.com
11.	Last date for submission of claims	11.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<u>Weblink:-</u> https://ibbi.gov.in/uploads/downloads/Form_A.docx <u>Physical Address:-</u> As mentioned in point no.5

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Katariya Pet Private Limited on 06.12.2019 (Order Received on 28.01.2020)

The creditors of Katariya Pet Private Limited are hereby called upon to submit their claims with proof on or before 11.02.2020 to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized Representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: -28.01.2020
Place: - Nagpur

Name of the Interim Resolution Professional: - Megha Agrawal
Signature:-

